

(ख) उक्त एम्पोरियम का मासिक व्यय कितना है; और

(ग) एम्पोरियम का आज तक का आय-व्यय का व्योरा क्या है ?

बाणिज्य तथा उद्योग उन्मत्ती (श्री सनीशचन्द्र) . (क) और (ख). एक विवरण सभा-पटल पर रखा जाता है, जिसमें अप्रैल, १९५७ से जब से यह एम्पोरियम खोला गया है, तब से इसमें हुई बिक्री और इसके खर्च का व्योरा दिया गया है। [देखिये परिशिष्ट १, अनुबन्ध सख्या ८८]

(ग) एम्पोरियम के हिसाब-किताब का अभी लेखा-परीक्षा होना है।

इन्दौर डिबीजन में विस्थापित व्यक्तियों के दावे

२३५ श्री राधे लाल व्यास : क्या पुनर्वास तथा अन्व-संस्थापना कार्य मंत्री यह बताना का पाव रखते

(क) मध्य प्रदेश का इन्दौर डिबीजन में विस्थापित व्यक्तियों के दावे तक सम्पन्न के दिवसे दावे दर्ज कराये, ,

(ख) इन में कितने दावे मजूर हो चुके हैं ,

(ग) कितने दावे नामजूर हो गये हैं ,

(घ) कितने दावे विचारधीन हैं ;

(ङ) इन्दौर डिबीजन में विस्थापित व्यक्तियों के जाच किये हुए दावों में विरुद्ध कितने मामलों में भुगतान कर दिया गया है और कितनी राशि अभी देनी शेष है ; और

(च) जेप राशि के भुगतान के लिये क्या योजना बनाई गई है ?

पुनर्वास तथा अन्व-संस्थापना कार्य मंत्री (श्री मेहरबन्द खन्ना) : (क) दावा अधिनियम, १९५० के अधीन दिये गये दावे पाकिस्तान में उस स्थान के मुताबिक कि जहाँ जायदाद स्थित थी, दर्ज कराये गये थे। इन दावों का रिकार्ड भारत के उस

स्थान के मुताबिक कि जहाँ पर ये दर्ज कराये गये थे, नहीं रखा गया। इसके अतिरिक्त दावा अधिकारी के अधिकार क्षेत्र की सीमा भारत में प्रशासनिक क्षेत्र से सीमित नहीं थी। इसलिये इन्दौर डिबीजन में शरणार्थियों द्वारा दर्ज कराये गये दावों की संख्या बताना सम्भव नहीं है। मुआवजा की दृष्टिसे देने वाले शरणार्थियों की संख्या क्षेत्रवार उपलब्ध है और मागने पर दी जा सकती है।

(ख) से (च). प्रश्न नहीं उठते।

Indian Rare Earths (Private) Ltd., Bombay

236. Shrimati Parvathi Krishnam: Will the Prime Minister be pleased to state:

(a) whether the workers of the Indian Rare Earths (Private) Ltd., Bombay, have submitted a charter of their demands to the management of the undertaking through their organisation;

(b) if so, what are their demands; and

(c) whether any action has been taken thereon?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) Yes.

(b) A copy of the charter of demands received by the Company from the Indian Rare Earths Workers' Union, Bombay, is placed on the Table of the House. [See Appendix I, annexure No. 89.]

(c) The matter is pending before the Conciliation Officer (Central), Bombay.

Bharat Sevak Samaj

237. Shri Kumbhar: Will the Minister of Planning be pleased to state:

(a) whether it is a fact that the Planning Commission have discontinued financial help to the Bharat Sevak Samaj; and

(b) if so, the reason thereof?

The Deputy Minister of Planning (Shri S. N. Mishra): (a) No, Sir.

(b) Does not arise.

Employment in the Non-Agricultural Sector

238. Pandit D. N. Tiwary: Will the Minister of Labour and Employment be pleased to state:

(a) whether it is a fact that a pilot scheme for collecting information on the employment position in the non-agricultural sector has been undertaken by the Employment Exchanges in Lucknow and Kanpur; and

(b) if so, whether Government have received any report of this investigation?

The Deputy Minister of Labour (Shri Abid Ali): (a) Yes, a scheme for the collection of Employment Market Information has been launched very recently in the non-agricultural sector in Lucknow and Kanpur as part of an all-India programme. Initially information will be collected in respect of the public sector throughout the State of Uttar Pradesh and in respect of the private sector in Kanpur, Unnao and Hamirpur Districts.

(b) Not yet. Preliminary data is being collected. The first reports are likely to be ready for release before the end of the current year.

State Trading Corporation of India (Private) Ltd.

239. Shri Jhunjhunwala: Will the Minister of Commerce and Industry be pleased to lay a statement on the Table giving:

(a) the details of the transactions made by the State Trading Corporation of India (Private) Ltd., commodity-wise and country-wise from July to December, 1957; and

(b) the profits made or the losses incurred if any in these transactions during the above period?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) A statement is attached. [See Appendix I, annexure No. 90.]

(b) Profits and Losses will be assessed only after the close of the Corporation's accounts year, on 30-6-1958.

Bicycle Factories

240. Sardar Iqbal Singh: Will the Minister of Commerce and Industry be pleased to state:

(a) the number of organised factories' manufacturing bicycles which are working at present and their details State-wise;

(b) the names of States which are advanced in so far as the manufacture of bicycles is concerned and the reasons therefor; and

(c) the steps taken to improve the conditions of Bicycle Factories in States which are comparatively backward in this regard?

The Deputy Minister of Commerce and Industry (Shri Satish Chandra):

(a) and (b). Statement 'A' is attached. [See Appendix I annexure No. 91.] Entrepreneurs have come forward to establish capacities in these States.

(c) Every encouragement is given to the establishment of small scale manufacturing units under technical advice and guidance from the Small Scale Industries Directorate. Assistance in the matter of plant and machinery on suitable terms is also made available in deserving cases.

Statement 'B' attached indicates the position regarding Small Scale units. [See Appendix I, annexure No. 91.]

Displaced Persons in Rajasthan

**241. { Sardar Iqbal Singh:
Shri Shobha Ram:**

Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) the number of displaced persons from West Pakistan rehabilitated in Rajasthan;